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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.2497/2002

New Delhi, this 23rd day of October, 2002

Hon'ble Shri Kuldip Singh, Member(J)

Karam Singh
Vill. & PO Jalal Pur Kalan
Distt. Jind, Haryana

.. Applicant

(Shri U. Srivastava, Advocate)

versus

Union of India, through

1. General Manager
Northern Railway
Baroda House, New Delhi
2. The Divisional Railway Manager
Northern Railway
State Entry Road, New Delhi
3. Asstt. Engineer
Northern Railway
Rohtak, Haryana
4. Permanent Way Inspector
Northern Railway Guhana
Distt. Sonipat, Haryana

.. Respondents

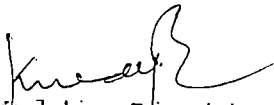
ORDER(oral)

Heard the learned counsel for applicant.

2. Applicant claims to have worked as casual labour under Respondent No.4 between 30.5.84 and 29.8.84 in four different spells. Thereafter he was disengaged. He has made representation on 9.9.88 followed by reminders dated 26.5.89 and 29.8.90 for his re-engagement, whereupon he was informed by the respondents on 22.2.91 that his name has been included in live casual labour register at Sl.No.995 and that he was likely to be re-engaged as casual labour in the year 1996 or 1997. Since there is no response from the respondents thereafter, he has filed the present OA seeking directions to the respondents to re-engage him in service.



3. I find that the present OA is badly hit by limitation inasmuch as he claims to have been informed by the respondents on 22.2.91 likely to be re-engaged in the year 1996 or 1997 and he has chosen to file the OA on 18.9.2002. In this view of the matter, I am of the considered opinion that the OA is not maintainable and is accordingly dismissed in limine. No costs.


(Kuldip Singh)
Member(J)

/gtv/